

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 6109 of 2021

Manish Kumar ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Dilip Kr. Chakraverty, Adv.
For the State : Mr. Subodh Kr. Dubey, Addl. P.P.

02/03.09.2021

Heard the parties through Video Conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Bistupur P.S. Case No. 47 of 2021 registered under Sections 341, 323, 307, 379, 34 of the Indian Penal Code.

Learned counsel appearing for the petitioner submits that the allegations against the petitioner is that the petitioner in furtherance of common intention with the other co-accused persons, attempted to murder the members of the informant party and committed theft. It is then submitted that the allegations against the petitioner are all false. It is further submitted by learned counsel for the petitioner that the parties have settled their dispute and in this respect, learned counsel draws attention of the court to page 17 of the brief, which is the copy of the certified copy of the joint compromise petition filed by the parties in the court of learned Sessions Judge, East Singhbhum at Jamshedpur, hence, the petitioner be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioner.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioner shall be released on bail on furnishing bail bond of Rs.

25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned CJM, Jamshedpur in connection with Bistupur P.S. Case No. 47 of 2021 subject to the condition that the petitioner will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-